

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
~~NEW DELHI~~

O.A. No. 418 OF 1987 198x  
~~Ex-AxxNxx~~

DATE OF DECISION 22-3-1991

Shantuben Pragji & Ors. Petitioner(s)

Mr. R.J. Oza. Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent(s)

Mr. R.M. Vin Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. R.C. Bhatt, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? NO
2. To be referred to the Reporter or not? NO
3. Whether their Lordships wish to see the fair copy of the Judgement? NO
4. Whether it needs to be circulated to other Benches of the Tribunal? NO

1) Shantuben Pragji  
 2) Govind Karsan  
 3) Natha Mohan  
 4) Jaya Mohan  
 5) Mavji Ruda  
 6) Madha Natha  
 7) Jhina Chhana  
 All C/o. Shantuben Pragji  
 Loco Chawl,  
 Opp: Railway Workshop,  
 Quarter No. 49/L/D,  
 Bhavnagar Para, Bhavnagar. .... Applicants.

(Advocate: Mr. R.J. Oza)

Versus.

1) Union of India  
 (Notice to be served through:  
 The General Manager,  
 Western Railway, Churchgate,  
 Bombay - 400 001.

2) The Divisional Railway Manager,  
 Bhavnagar Division,  
 Western Railway,  
 Bhavnagar Para, Bhavnagar. .... Respondents.

(Advocate: Mr. R.M. Vin)

ORAL ORDER

O.A.No. 418/1987

Date: 22-3-1991

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

In this Original Application filed in 1987,  
 when the matter <sup>was</sup> called on 26.10.1987, it was adjourned  
 on account of <sup>an</sup> ~~Mr.~~  
~~to~~ after leave note by applicants' counsel. The same  
 happened on 7.2.1991. On 7.3.1991 Mr. R.M. Vin  
 mentioned for Mr. R.J. Oza for an adjournment. On  
 15.3.1991 again matter was adjourned at the written  
 request of Mr. Oza. Today when the matter is called  
 applicants and counsel <sup>are</sup> ~~were~~ not present. The